Act No. 6/1978

Date of Assent 9/5/1978

Date of Publication 16/5/1978

BILL NO. 16 OF 1977

THE LAININGTHOU SANAMAHI TEMPLE (AMENDMENT) DJLL, 1978

(As passed by the Legislative Assembly, Manipur on 29-3-78)

BILLAG

to amend the Lainingthou Sanamahi Temple Act, 1976.

BE it enacted by the Legislature of Manipur in the Twenty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Lainingthou Sanamahi Temple (Amendment) Act, 1978.

Short title & commencement.

(2) It shall be deemed to have come into force with effect from the date from which the Lainingthou Sanamahi Temple Act, 1976 came into force.

Manipur Act of 1976

2. In this Act, 'Principal Act' means the Lainingthou Sanamahi Temple Act, 1976.

Definition.

3. (1) In section 2 of the Principal Act after clause (h), the following clause (hh) shall be inserted, namely:

Amendment of Section 2.

"(hh) 'Sanamahi Deity' means the idol of Sanamahi Deity which is installed in the temple within the compound of the homestead of Shri L. Surjamani Sharma at Keisamthong' Moirangningthou Leirak, Imphal.".

(2) In section 2 of the Principal Act, for the existing clause (k) the following shall be substituted, namely:

"(k) 'Temple' means the temple where the Sanamahi Deity is at any time installed by the Board and includes all appurtenant structures together with all additions thereto or all alterations thereof which may be made from time to time after the commencement of this Act.".